

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6765
ANSWERED ON:08.05.2013
UNAUTHORISED CONSTRUCTION
Aaron Rashid Shri J.M.;Mandlik Shri Sadashivrao Dadoba

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether the Government is aware of unauthorized constructions in the flats allotted by Delhi Development Authority (DDA);
- (b) if so, the details thereof along with the details of complaints received by the Government during the last three years and the current year in this regard, location and year-wise; and
- (c) the action taken/being taken by the Government against the allottees and the officials responsible in this regard and also to check the recurrence of such construction in future?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) : Delhi Development Authority (DDA) has been taking action against unauthorized construction wherever complaints are received or such unauthorized construction are noticed by the field staff of DDA in the areas under the jurisdiction of DDA.

(b): Details of complaints received during the last 3 years and current year are given as under:

	2010-11	2011-12	2012-13	2013-14
No. of complaints received	640	724	1163	46
Complaints forwarded to MCD	505	540	828	42
Demolition order/sealing order passed by the DDA	115	121	367#	34#
Total	Balance	Balance	#excess of	#excess of
	20	63	carried 32 from	30 from
	forward to	forward to	complaints	complaints
	2011-12	2012-13	of previous	of previous
	years	years		

(c): Action has been taken as per Section 30

(i) and Section 31

(i) read with Section 12(3) of the DD Act-1957 against the unauthorized construction in the area under the jurisdiction of DDA.